

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 87616 to 87621 of 2016

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/183-188/16-17 dated 06.09.2016 passed by the Commissioner of Central Excise & Service Tax (Appeals), Nagpur)

M/s Bilt Graphic Paper Products Ltd. Appellant

Unit – Ashti, Village – Ellure, Ashti,
Gadchiroli, Maharashtra - 442707

Versus

Commissioner of Central Excise, Nagpur Respondent

Kendriya Utpad Shulka Bhavan, Telengkhedi Road,
Post Box No. 81, Civil Lines, Nagpur - 440001

WITH

Excise Appeal No. 85323 of 2017

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/377/16-17 dated 17.11.2016 passed by the Commissioner of Central Excise & Service Tax (Appeals), Nagpur)

M/s Bilt Graphic Paper Products Ltd. Appellant

Unit – Ashti, Village – Ellure, Ashti,
Gadchiroli, Maharashtra - 442707

Versus

Commissioner of Central Excise, Nagpur Respondent

Kendriya Utpad Shulka Bhavan, Telengkhedi Road,
Post Box No. 81, Civil Lines, Nagpur - 440001

AND

Excise Appeal No. 85240 of 2019

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/175/168-19 dated 23.10.20168 passed by the Commissioner of Central Excise & Service Tax (Appeals), Nagpur)

M/s Bilt Graphic Paper Products Ltd. Appellant

Unit – Ashti, Village – Ellure, Ashti,
Gadchiroli, Maharashtra - 442707

Versus

Commissioner of Central Excise, Nagpur Respondent

Kendriya Utpad Shulka Bhavan, Telengkhedi Road,
Post Box No. 81, Civil Lines, Nagpur - 440001

Appearance:

Shri Sunil Kalbande, Dy. General Manager (Accounts) for the Appellant

Shri N.N. Prabhudesai , Authorized Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/ 85836-85843 / 2020

Date of Hearing: 27.10.2020

Date of Decision: 27.10.2020

Per: Dr. D.M. Misra

The appellants had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and Discharge Certificates in Form SVLDRS-4 have been received on 23.11.2019, 25.11.2019 and 09.12.2019. Hence, the appellants intend to withdraw the appeals.

2. Consequently, the appeals are dismissed as withdrawn.

(Dictated and pronounced in open court)

(C. J. MATHEW)
MEMBER (TECHNICAL)

(DR. D. M. MISRA)
MEMBER (JUDICIAL)

Sinha